FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

JRA INFRASTRUCTURE LIMITED OPERATING IN CONSTRUCTION INDUSTRY OF BRIDGES, ROADS AND PUBLIC FACILITY/UTILITY PROJECTS

(Under sub – regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**JRA Infrastructure Limited** CIN : U45201GJ2007PLC051343 PAN : AABCJ8888M
2.	Address of the registered office	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover as per audited accounts as on 31.03.2025 is Rs6052 lacs. Quantity details are not applicable
7.	Number of employees/ workmen	As per Information Memorandum
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
10.	Last date for receipt of expression of interest	4th March 2026
11.	Date of issue of provisional list of prospective resolution applicants	14th March 2026
12.	Last date for submission of objections to provisional list	19th March 2026
13.	Date of issue of final list of prospective resolution applicants	29th March 2026

14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plans to prospective resolution applicants	3rd April 2026
15.	Last date for submission of the resolution plans	3rd May 2026
16.	Process email id to submit Expression of Interest	cirp.jrainfra@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	GJ04C0000214

Puranik

Rajendra Devidas Puranik
Interim Resolution Professional
of M/s JRA Infrastructure Limited (Under CIRP)
IBBI Registration No. IBBI/IPA-001/IP-P 02029/2020-2021/13149
AFA: AA1/13149/02/311226/108624 valid up to 31.12.2026
Address registered with IBBI: C601 Dindoshi Onkar CHS LTD
Shivdham Complex, Off Gen Ak Vaidya Marg,
Opp Fire Brigade Malad East, Mumbai Suburban,
Maharashtra,400 097
Date: 17.02.2026
Place: Mumbai

Continued from previous page.....

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors (CLARITY | TRUST | GROWTH) **GYR CAPITAL ADVISORS PRIVATE LIMITED** **Address:** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Email ID:** aacord.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid/ Ms. Maitri Thakkar **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH **KFIN TECHNOLOGIES LIMITED** **Address:** Selenium Tower- B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad-500 032, Telangana, India. **Telephone:** +91 40 6716 2222 **E-mail:** accord.ipo@kfintech.com; **Website:** www.kfintech.com **Investor Grievance ID:** einward.ris@kfintech.com **Contact Person:** Mr. M Murali Krishna **SEBI Registration:** INR000000221 **CIN:** L72400MH2017PLC444072	accord **ACCORD TRANSFORMER & SWITCHGEAR LIMITED** Contact Person: Ms. Tulsi Sharma Company Secretary & Compliance Officer **Registered office:** Unit No. 724, Seventh Floor, Eros Corporate Park, K Block, Sector2, IMT Manesar, Gurgaon, Manesar, Haryana, India, 122052 **Telephone:** +91 85274 22944; **E-mail:** compliance@atsgroup.in **Website:** https://atsgroup.in/ **CIN:** U31500HR2014PLC052544 Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at https://atsgroup.in/ , the website of the BRLM to the issue at: www.gyrcapitaladvisors.com, the website of BSE SME at https://www.bsesme.com/PublicIssues/RHP.aspx, respectively.

AVAILABILITY OF ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, BRLM and BSE athttps://atsgroup.in/, , www.gyrcapitaladvisors.com and https://www.bsesme.com/PublicIssues/RHP.aspx.

SYNDICATE MEMBER: GYR Capital Advisors Private Limited

SUB-SYNDICATE MEMBER: Intellect Stock Broking Limited

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application form can be obtained from the Registered Office of the Company: Unit No.724, Seventh Floor, Eros Corporate Park, K Block, Sector-2, IMT Manesar, Gurgaon Manesar, Haryana, India-122052; Telephone: +91- 8527422944; BRLM: GYR Capital Advisors Private Limited, Telephone: +91 87775 64648 and the Syndicate Member: GYR Capital Advisors Private Limited, Telephone: +91 87775 64648 and the Sub Syndicate Member: Intellect Stock Broking Limited, Telephone: 9831805555 and the Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the website of BSE SME and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

Application Supported by Blocked Amount (ASBA): All Applicants (other than Applicants using the UPI mechanism) shall mandatorily participate in the issue only through the ASBA process. ASBA Applicants (other than Applicants using the UPI mechanism) must provide bank account details and authorization to block funds in the relevant space provided in the Application Form and the Application Forms that do not contain such details are liable to be rejected.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK: Axis Bank Limited

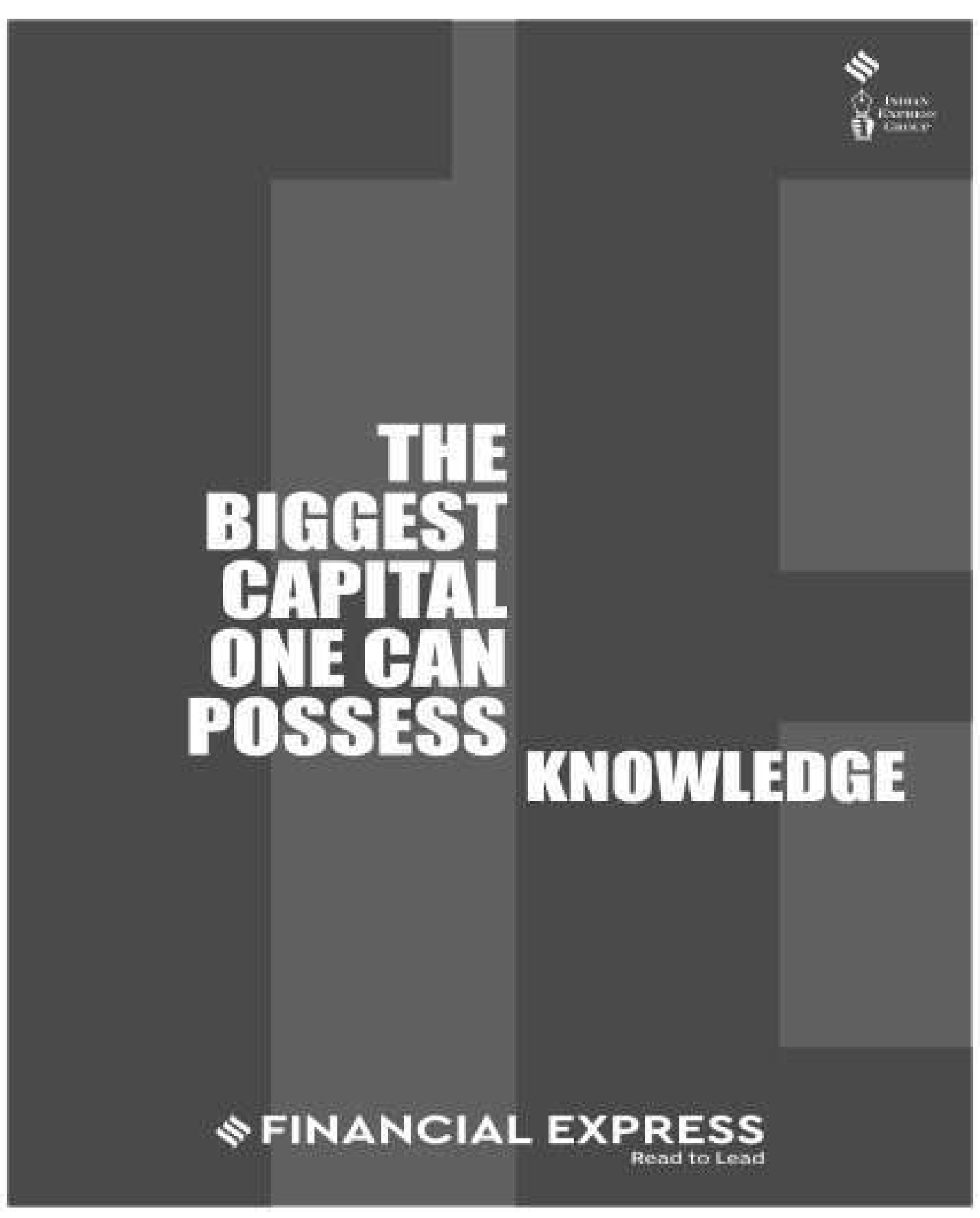
SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, ACCORD TRANSFORMER & SWITCHGEAR LIMITED
Sd/-
Place: Gurgaon , India **Tulsi Sharma**
Date: February 16, 2026 **Company Secretary & Compliance Officer**

Disclaimer: ACCORD TRANSFORMER & SWITCHGEAR LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP dated February 16, 2026 with the Registrar of Companies, Delhi and Haryana and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at https://atsgroup.in/, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of BSE SME at https://www.bsesme.com/PublicIssues/RHP.aspx, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 25 of the Red Herring Prospectus.
The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.



KCL INFRA PROJECTS LIMITED

Corporate Identification Number: L45201MH1995PLC167630
Registered Office: B-3, 204, Saket Complex, Thane (West) - 400601, Maharashtra, India; **Contact Details:** +91-9425052211/+91-9301300600;
Email-ID: kclindia@yahoo.co.in, info@kclinfra.com, cs@kclinfra.com; **Website:** www.kclinfra.com;.

EXTRACT OF THE STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED DECEMBER 31, 2025

(Rs.in Lacs)

Sl. No.	PARTICULARS	QUARTER ENDED			NINE MONTHS ENDED		YEAR ENDED
		31.12.2025	30.09.2025	31.12.2024	31.12.2025	31.12.2024	31.03.2025
		UNAUDITED	UNAUDITED	UNAUDITED	UNAUDITED	UNAUDITED	AUDITED
1	Total Income form Operations (Net)	1416.88	137.43	246.23	1701.55	530.90	1533.22
2	Net Profit / (Loss) for the period before tax and Exceptional items	149.04	(44.97)	37.85	195.05	72.67	73.79
3	Net Profit / (Loss) for the period before tax and after Exceptional items	149.04	(44.97)	37.85	195.05	72.67	73.79
4	Net Profit for the period after Tax (after Extraordinary Items)	110.29	(33.25)	24.81	144.34	50.87	52.07
5	Total Comprehensive Income for the period						
6	Paid Up Equity Share Capital	3378.24	3378.24	3378.24	3378.24	3378.24	3378.24
7	Reserves(Excluding Revaluation Reserves as at balance sheet date						0.00
8	Earning per Share-Basic(after extraordinary items) (of Rs. 2/- each)	0.07	(0.02)	0.02	0.09	0.03	0.03
9	Earning per Share-Diluted(after extraordinary items) (of Rs. 2/- each)	0.07	(0.02)	0.02	0.09	0.03	0.03

Note:
1. The above Unaudited Financial Results for the quarter ended December 31, 2025 were reviewed by the Audit Committee at its meeting held on 14 Feb, 2025 and approved by the Board of Directors at the meeting held on that date.The statutory Auditors of the Company have carried out audit of these results in terms of Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.
2. The results of comparative previous period have been prepared in accordance with recognition and measurement priciples laid down in of of the (Ind AS) 34 on Interim Finanicial Reporting prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India.
3. The figures of the previous period/year have been re-grouped and re-arranged wherever necessary to correspond with current period's classification/ disclosure.

By order of the Board
For and behalf of KCL Infra Projects Limited
Sd/-
Mohan Jhawar
Managing Director.
DIN:00495473

Place:- Thane
Date:- 14.02.2026

HILTON METAL FORGING LIMITED

FORGING AS YOU LIKE ...

Regd Office: 303, Tanishka Building, Akurli Road, Kandivali – East, Mumbai – 400101

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED AS ON 31ST DECEMBER 2025

(₹ in Lacs)

Sl No.	Particulars	Quarter Ended 31/12/2025	Year to Date 31/12/2025	Year Ended 31/03/2025
1.	Total Income from Operations (Net)	7017.47	18062.05	16822.35
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items	137.25	317.41	609.77
3.	Net Profit / (Loss) for the period before tax after Exceptional and/or Extraordinary items	137.25	317.41	609.77
4.	Net Profit / (Loss) for the Period After Tax (After exceptional Extraordinary Items)	141.61	330.55	617.63
5.	Total Comprehensive Income for the period (comprising Profit /(Loss) for the period (after tax) & other comprehensive income (after Tax)	141.61	330.55	617.63
6.	Equity Share Capital	2340.00	2340.00	2340.00
7.	Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of Previous Year)	9145.87	9145.87	9219.63
8.	Earning Per Share (of Rs.10/- each for continuing and discontinuing operations			
	Basic	0.61	1.41	2.78
	Diluted	0.61	1.41	2.78

Note : The above is an extract of the detailed format of Quarter Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the Quarter Financial Results are available on the Stock Exchange website and Company's Website: www.hiltonmetal.com

For **HILTON METAL FORGING LIMITED**
Sd/-
Yuvraj Hiralal Malhotra
Chairman and Managing Director
DIN: 00225156

Date: 14.02.2026
Place: Mumbai

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda, SV Road Andheri (West) Branch: Khajina Mahal, 189, S V Road, Andheri (W), Mumbai - 400058 India. **Tel:** 91-022 35616178 / 35406640
E-mail: andher@bankofbaroda.com

POSSESSION NOTICE (For Immovable Property/ies)

Whereas, The undersigned being the Authorised Officer of the **Bank of Baroda, S V Road Andheri West Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in exercise of the power conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a **Demand notice dated 13.06.2024,** calling upon the Borrower **Mr. Sahil Fathe Mohammed and Mrs. Roashan Jahan Phateh Mohammed to repay the amount mentioned in the notice being Rs. 18,87,831/- (Rupees Eighteen Lakhs Eighty Seven Thousand Eight Hundred and Thirty One Only) as on 12.06.2024 and inclusive of interest up to 12.06.2024 plus unapplied interest from 13.06.2024** and other charges thereon with monthly rests and all incidental expenses, cost, charges and expenses incurred by the bank till repayment by you within a period of 60 days from the date of said notice.

The **Borrower/Mortgagor/Guarantor** having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **13th of the February, 2026.**

The Borrower/Mortgagor/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, **S V Road Andheri West Branch** for an amount of **Rs. 18,87,831/- (Rupees Eighteen Lakhs Eighty Seven Thousand Eight Hundred and Thirty One Only) as on 12.06.2024** and interest, other charges thereon.

The borrower's attention is invited to provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Secured Assets

All that part and parcel of the property consisting of Flat No. 305, on 3rd floor of building / Wing 'G' in project known as Aghav Residency, New Survey No. 66/2/B, Old Survey No. 81/2/B at village Atgaon Taluka Shahapur, Thane City Thane, District Thane, State - Maharashtra. Country-India, Pin Code 421601.

Sd/-
Date: 13-02-2026 **Authorised Officer**
Place: Atgaon **Bank of Baroda**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR JRA INFRASTRUCTURE LIMITED
OPERATING IN CONSTRUCTION INDUSTRY OF BRIDGES, ROADS AND PUBLIC FACILITY/UTILITY PROJECTS
(Under sub – regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**JRA Infrastructure Limited** CIN : U45201GJ2007PLC051343 PAN : AABCJ8888M
2.	Address of the registered office	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover as per audited accounts as on 31.03.2025 is Rs 6052 lacs. Quantity details are not applicable
7.	Number of employees/ workmen	As per Information Memorandum
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
10.	Last date for receipt of expression of interest	4th March 2026
11.	Date of issue of provisional list of prospective resolution applicants	14th March 2026
12.	Last date for submission of objections to provisional list	19th March 2026
13.	Date of issue of final list of prospective resolution applicants	29th March 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	3rd April 2026
15.	Last date for submission of resolution plans	3rd May 2026
16.	Process email id to submit Expression of Interest	cirp.jrainfra@gmail.com
17.	Details of the corporate debtor's registration status as MSME	GJ04C0000214

Date: 17.02.2026
Place: Mumbai

Rajendra Devidas Puranik
Interim Resolution Professional
of M/s JRA Infrastructure Limited (Under CIRP)
IBBI Registration No. IBBI/IPA-001/IP-P 02029/2020-2021/13149
AFA: AA1/13149/02/311226/108624 valid up to 31.12.2026
Address registered with IBBI: C601 Dindoshi Onkar CHS LTD Shivdham Complex, Off Gen Ak Vaidya Marg, Opp Fire Brigade Malad East, Mumbai Suburban, Maharashtra,400 097

HINDUSTAN AGRIGENETICS LIMITED

CIN: L01119DL1990PLC040979

Regd. Office : C-1/5, Second Floor, Safdarjung Development Area, Hauz Khas, South West Delhi, New Delhi-110016

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31-12-2025

Amt in Lacs except EPS

Sl. No.	Particulars	For Quarter ended 31-12-2025	30-09-2025	31-12-2024	Year to date 31-12-2025	31-12-2024	Year Ended 31-03-2025
	(Refer Notes Below)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
	Nature of Report - Standalone or Consolidated	Standalone	Standalone	Standalone	Standalone	Standalone	Standalone
	REVENUE :						
I	Revenue from Operations	-	-	3.37	4.33	7.71	7.71
II	Other Income :						
	- Interest and Other Income	19.78	24.62	24.44	66.73	41.84	58.14
	- Changes in Value of Investments	-	0.79	-	18.42	0.00	17.85
III	Total Revenue (I + II)	19.78	25.41	27.81	89.48	49.55	83.70
IV	EXPENSES :						
a)	Cost of Materials Consumed	-	-	1.77	2.22	4.00	4.00
b)	Purchases of Stock-in-Trade	-	-	-	-	-	-
c)	Changes in Inventories	-	-	-	-	-	-
d)	Employee Benefits Expense	2.34	2.34	2.20	7.03	6.52	8.82
e)	Finance Cost	-	-	-	-	-	1.11
f)	Depreciation and Amortisation Expense	0.67	0.67	0.90	2.02	2.69	3.59
g)	Other Expenses :						
	- Other Administrative Expenses	9.98	3.54	19.41	22.24	29.43	54.32
	- Manufacturing & Operating Expenses	-	-	1.06	1.34	2.35	2.35
	- Changes in Value of Investments	11.19	-	-	-	(16.55)	40.61
	Total Other Expenses	21.17	3.54	20.47	23.58	15.23	97.28
	Total Expenses	24.18	6.56	25.34	34.84	28.44	114.80
V	Profit / (Loss) before Exceptional and Extraordinary items (III-IV)	(4.40)	18.85	2.47	54.64	21.11	(31.10)
VI	a) Exceptional Items- Prior Period expenses	-	-	-	-	-	0.33
	b) Extraordinary Items : Profit on sale of Land	-	-	-	-	-	-
VII	Profit / (Loss) Before Tax (V - VI)	(4.40)	18.85	2.47	54.64	21.11	(30.77)
VIII	Tax Expense :						
	(1) Current Tax	-	-	-	-	-	-
	(2) Income Tax - Earlier Years	-	-	-	-	-	-
	(2) Deferred Tax	-	-	-	-	-	(0.27)
IX	Profit/(Loss) After Tax (Continuing operations) (VII - VIII)	(4.40)	18.85	2.47	54.64	21.11	(30.50)
X	Other Comprehensive Income	-	-	-	-	-	-
XI	Total Comprehensive Income (IX + X)	(4.40)	18.85	2.47	54.64	21.11	(30.50)
XII	Paid-up Share Capital	440.02	440.02	440.02	440.02	440.02	440.02
XIII	Face Value of the Shares	Rs. 10.00	Rs. 10.00	Rs. 10.00	Rs. 10.00	Rs. 10.00	Rs. 10.00
XIV	Other Equity :						
	- Total Reserves	816.96	821.37	813.94	816.96	813.94	762.32
XV	Earnings Per Share (before extraordinary items) (of Rs. 10/- each) Not Annualised :						
	a) Basic	(0.10)	0.43	0.06	1.24	0.48	(0.69)
	b) Diluted	(0.10)	0.43	0.06	1.24	0.48	(0.69)

Notes:

1) The above audited financial results were reviewed and recommended by Audit Committee and approved by the Board of Directors at their meeting held on 14th February, 2026 and the review of the same have been carried out by the Statutory Auditors of the company.

2) The Company had adopted the Indian Accounting Standards (Ind AS) from April 1, 2017 and these financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 are other accounting principles generally accepted in India.

3) The format of audited quarterly results as prescribed by SEBI's Circular CIR/CFD/CMD / 15/2015 dated 30th November, 2015 has been modified to comply with the requirements of SEBI Circular dated 5th July, 2016, Ind AS and Schedule III of the Companies Act, 2013.

4) The Company has one reportable business segment viz., Trading in Agricultural Seeds.

5) The previous period figures have been rearranged / regrouped, wherever necessary, to confirm to current period classification.

By and on behalf of the Board of Directors of HINDUSTAN AGRIGENETICS LIMITED

Place: Hyderabad
Date: 14-02-2026

RAJENDRA NANIWADEKAR
Managing Director

---

punjab national bank

...the name you can BANK upon!

SAMB CHANDIGARH, SCO 60-61, Sector 17-B, Chandigarh, PIN 160017
Telephone No.: 0172-5040788 & 796, E-mail: zs8340@pnb.bank.in

E-AUCTION / SALE NOTICE

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

DETAIL OF THE ENCUMBRANCES KNOWN TO THE SECURED CREDITORS: NOT KNOWN

E-Auction Sale Notice for Sale of Immovable Assets under the 'Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provisions of Rule 8(6) of the Security Interest (Enforcement) Rule,2002.

Notice is hereby given to the public in general and in particular to the borrower (s),mortgagor(s) and Guarantor (s) that the below described movable/immovable property(ies) mortgaged/hypothecated/charged to the Secured Creditor, the constructive/ physical (whichever is applicable) possession of which has been taken by the Authorized officer of Bank/Secured Creditor, will be sold on **"As is where is", "As is what it is", & "Whatever there is"** on date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower(s) & guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF SALE OF THE SECURED ASSETS

Lot. No.	Name of the Branch / Name of the Account / Name & addresses of the Borrower/Guarantors Account	Name of Owner(s) of Mortgagors of Property(ies)	Description of Immoveable Mortgaged Property(ies) and Name of Owner(s)/ Mortgagors	Date of Demand Notice u/s 13(2) of SARFAESI Act 2002 & amount as per demand notice 13(2) Nature of possession	Reserve Price / Earnest Money Deposit (EMD) / Bid Increase Amount	Date and Time of E-Auction
1.	**BRANCH: SAMB CHANDIGARH** **M/S RUPANA PAPER MILLS PVT. LTD.** **M/s Rupana Paper Mills Pvt. Ltd.** IV/928, Chhota Chppiwara, Chawari Bazar, Delhi, **Sh. Murari Lal Aggarwal S/o Sh. Mangi Lal Aggarwal** House No. 5/28, Punjabi Bagh East, New Delhi-110026, **Smt. Manju Aggarwal W/o Sh. Murari Lal Aggarwal**, House No. 5/28, Punjabi Bagh East, New Delhi-110026, **M/s Shiv Vanijay Capsec Pvt. Ltd.** IV/928, Chhota Chppiwara, Chawari Bazar, Delhi, **Sh. S. K. Aggarwal S/o Sh. Mangi Lal Aggarwal**, House No Shyam	Manju Aggarwal	Property bearing No. IV/928, 2nd Floor Backend Portion situated in Chhota Chippiwara, Chawari Bazar Delhi having Sale Deed No. 2466 dated 16.11.1987. in the name of Manju Aggarwal **(Physical Possession**	**13.03.2015** Rs. 105,58,70,568.08 plus further interest and other expenses. **Physical Possession**	**R.P.: Rs. 25,82,100/-** **EMD: Rs. 2,58,210/-** **Bid Increase amount: Rs. 50,000/-**	**06/03/2026 From 11.00 AM to 4.00 PM**
2.		Meena Agrawal	Property bearing no. IV/928, 2nd Floor with roof rights, front portion, measuring 400 sq. ft. situated in Chhota Chippiwara, Chawari Bazar, Delhi having Sale Deed No. 2536 dated 13.11.1998 in the name of Meena Agrawal. **(Physical Possession)**		**R.P.: Rs. 25,82,100/-** **EMD: Rs. 2,58,210/-** **Bid Increase amount: Rs. 50,000/-**	**06/03/2026 From 11.00 AM to 4.00 PM**
3.		Pushpa Agarwal W/o Suresh Kumar Agarwal	Property bearing no. IV/928, 1st Floor, situated in Chhota Chippiwara, Chawari Bazar, Delhi having Sale Deed No. 7690 Dated 02.11.1993. in the name of Pushpa Agarwal W/o Suresh Kumar Agarwal. **(Physical Possession)**		**R.P.: Rs. 25,82,100/-** **EMD: Rs. 2,58,210/-** **Bid Increase amount: Rs. 50,000/-**	**06/03/2026 From 11.00 AM to 4.00 PM**

Udyog Bypass Road, Chas Bokaro Steel City Chas.827013, **2nd address:** House No. 1398, Sector 40-B Chandigarh, **3rd Address:** IV/928 Chhota Chppiwara, Chawari Bazar, Delhi, **Sh. Rajesh Kumar Aggarwal S/o Sh. Suresh Kumar Aggarwal** House No. 5/28, East Punjabi Bagh, New Delhi-110026, **Smt. Sarla Aggarwal W/o Sh. A. K. Aggarwal**, House No. 5/28, Punjabi Bagh East, New Delhi-110026, **M/s Viniyaka Capsec Pvt. Ltd.** Z-135, Loha Mandi Naraina, New Delhi, **Sh. Prem Kumar Aggarwal S/o Sh. Mangi Lal Aggarwal**, House No. 52 Suraj Nagar, West Sodla Jailpur-302019, **Smt. Meena Aggarwal W/o Prem Kumar Aggarwal** House No. 52, Suraj Nagar, West Jaipur, **2nd Address**: 5/28, East Punjabi Bagh, Delhi, **Smt. Pushpa Aggarwal W/o Sh. Suresh Kumar Aggarwal,** Shyam Udyog Bye Pass Road Chas Bokaro, Jharkhand, **2nd address:-** East Punjabi Bagh East, New Delhi-110026.

NOTE: The entry of the shops have been locked by a neighbouring shop owner

Litigation pending in the Account: TSA No. 66/2022 'Prem Kumar Aggarwal vs PNB' pending before Hon'ble DRT Delhi-III - NDOH- 09.04.2026.

CONTACT PERSON: SH. N.P. SINGH, AUTHORISED OFFICER, SAMB CHANDIGARH, MOBILE: 8872042230

TERMS AND CONDITIONS OF E-AUCTION SALE

1. The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions. The auction sale shall be "online through e-auction" portal **https://baanknet.com**

2. The intending Bidders/ Purchasers are requested to register on portal (**https://baanknet.com**) using their email-id and mobile number. The process of e-KYC is to be done through Digi locker. Once the e-KYC is done, the intending Bidders/ Purchasers may transfer the EMD amount to their e-Wallet using online/challan mode before the e-Auction Date and time in the portal. The registration, verification of e-KYC, transfer of EMD in wallet and linking of wallet amount to Property must be completed well in advance, before auction.

3. Earnest Money Deposit (EMD) amount as mentioned above shall be paid online/challan mode and will be credited in bidders e-Wallet. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest.

4. Platform (https://baanknet.com) for e-Auction will be provided by e Auction service provider **M/s PSB Alliance Pvt. Ltd. having its Registered office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East. Mumbai-400037 (Helpdesk Number +91 8291220220, Email Id: support.ebkray@psballiance.com).** The intending Bidders/ Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website **https://baanknet.com** This Service Provider will also provide online demonstration/ training on e-Auction on the portal.

5. The Sale Notice containing the General Terms and Conditions of Sale is available / published in the following websites/ web page portal.
a. https://baanknet.com b. www.pnbindia.in

6. The intending participants of e-auction may download free of cost, copies of the Sale Notice, Terms & Conditions of e-auction, Help Manual on operational part of e-Auction related to this e-Auction from e-auction portal (https://baanknet.com).

7. Bidder's e-Wallet should have sufficient balance (>=EMD amount) at the time of bidding.

8. During the e-auction, bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the increase in the bid amount must be of increment amount mentioned. 10 minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of 10 minutes to the last highest bid, the e-auction shall be closed.

9. It is the responsibility of intending Bidder(s) to properly read the Sale Notice, Terms & conditions of e-auction, Help Manual on operational part of e-Auction and follow them strictly.

10. In case of any difficulty or need of assistance before or during e-Auction process, bidder may contact authorized representative of our e-Auction Service Provider M/s PSB Alliance Pvt. Ltd. Details of which are available on the Baanknet portal.

11. After finalization of e-Auction by the Authorized Officer, only successful bidder will be informed by our above referred service provider through SMS/ email. (On mobile no/ email address given by them/ registered with the service provider).

12. The secured asset will not be sold below the reserve price. The secured asset will only be sold at a price higher than the reserve price fixed for the property with at least one incremental Bid. The Bidder, at the time of commencement, shall give a minimum of one Bid increment at least greater than and over & above the reserve price fixed for the property. The property will not be sold and auction will not be confirmed, in case failed to fetch the price higher than the reserve price

13. The successful bidder shall have to deposit 25% (twenty five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid within 15 days from the date of confirmation of sale through **NEFT/RTGS/IMPS in account no. 834000317118A, IFSC Code PUNB0834000, PUNJAB NATIONAL BANK, SAM BRANCH, CHANDIGARH** OR in the form of Banker's Cheque/ Demand Draft issued by a Scheduled Commercial Bank drawn in favor of "The Authorized Officer, Punjab National Bank, A/c **(SUNDRY NPA SARFEASI AUCTION RELATED) Payable at Chandigarh**. In case of failure to deposit the amounts as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction/ sale of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property.

14. Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194- 1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75 % of the bid amount/full deposit of BID amount.

15. The Authorised Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.

16. The sale certificate shall be issued in the favour of successful bidder on deposit of full bid amount as per the provisions of the act. No request for inclusion/substitution of names, other than those mentioned in the bid, in the sale certificate will be entertained. The Sale Certificate will be issued only in the name of the successful bidder.

17. The properties are being sold on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".**

18. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.

19. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspects the property in consultation with the dealing official as per the details provide.

20. All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.

21. The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.

22. The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-auctions.

23. It is open to the Bank to appoint a representative and make self-bid and participate in the auction.

For detailed term and conditions of the sale, please refer https://baanknet.com & www.pnbindia.in.

Date: 16.02.2026
Place: Chandigarh

AUTHORIZED OFFICER
PUNJAB NATIONAL BANK, SAMB, CHANDIGARH

AU SMALL FINANCE BANK LIMITED

(A SCHEDULED COMMERCIAL BANK)

Regd. Office :- 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, (CIN : L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I) POSSESSION NOTICE]

Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated **13-Mar-25** Calling upon the Borrower **Santosh Kumar (Borrower), Smt.Pinki Devi (Co-Borrower) (Loan Account No. L9001060714548569)** to repay the amount mentioned in the notice being for **Rs. 1385898/- (Rs. Thirteen Lac Eighty-Five Thousand Eight Hundred Ninety-Eight Only)** within 60 days from the date of receipt of the said notice.

The borrower/ mortgagor having failed to repay the amount, notice is hereby given to the borrower/ mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the **10 Day of February of the Year 2026.**

The borrower/ co-borrower/ mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for an amount of for for **Rs. 1385898/- (Rs. Thirteen Lac Eighty-Five Thousand Eight Hundred Ninety-Eight Only)** as on **12-Mar-25** and interest and expenses thereon until full payment.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act **read with rule 8 (6), in respect of time available, i.e., 30 days from this intimation,** in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTIES

All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Entire First Floor Without Roof Rights, Part of Built up property no 10403, Gali No. 1, Bagichi Allauddin, Multani Dhanda, Pahadganj New Delhi **Admeasuring 91.96 Sq Mtr** owned by **Santosh Kumar**

East: GALI, West: OTHERS PROPERTY
North: OTHERS PROPERTY, South: GALI

Date : 10-Feb-26
Place : Delhi

-Sd-
Authorised Officer
Au Small Finance Bank Limited

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR JRA INFRASTRUCTURE LIMITED

OPERATING IN CONSTRUCTION INDUSTRY OF BRIDGES, ROADS AND PUBLIC FACILITY/UTILITY PROJECTS

(Under sub - regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**JRA Infrastructure Limited** CIN : U45201GJ2007PLC051343 PAN : AABCJ8888M
2.	Address of the registered office	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover as per audited accounts as on 31.03.2025 is Rs 6052 lacs. Quantity details are not applicable
7.	Number of employees/ workmen	As per Information Memorandum
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
10.	Last date for receipt of expression of interest	4th March 2026
11.	Date of issue of provisional list of prospective resolution applicants	14th March 2026
12.	Last date for submission of objections to provisional list	19th March 2026
13.	Date of issue of final list of prospective resolution applicants	29th March 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	3rd April 2026
15.	Last date for submission of resolution plans	3rd May 2026
16.	Process email id to submit Expression of Interest	cirp.jrainfra@gmail.com
17.	Details of the corporate debtor's registration status as MSME	GJ04C0000214

Date: 17.02.2026
Place: Mumbai

Rajendra Devidas Puranik
Interim Resolution Professional
of M/s JRA Infrastructure Limited (Under CIRP)
IBBI Registration No. IBBI/IPA-001/IP-P 02029/2020-2021/13149
AFA: AA1/13149/02/311226/108624 valid up to 31.12.2026
Address registered with IBBI: C601 Dindoshi Onkar CHS LTD Shivdham Complex, Off Gen Ak Vaidya Marg, Opp Fire Brigade Malad East, Mumbai Suburban, Maharashtra,400 097

AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK)

Registered office :- 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, Rajasthan(India) CIN L36911RJ1996PLC011381

APPENDIX-IV-A [See proviso to rule 8(6)] Sale notice for sale of immovable properties

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s)/ Co-Borrower (s)/Mortgagor (s) and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of **AU Small Finance Bank Limited (A Scheduled Commercial Bank)**, the same shall be referred herein after as **AUSFB**. The Secured Assets will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to **AUSFB** viz. Secured Creditor.

It is hereby informed you that we are going to conduct public E-Auction through website **https://sarfaesi.auctiontiger.net**

Loan A/c Number / Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Date & Amount of 13(2) Demand Notice	Date of Posse-ssion	Description of Property	Reserve Price For Property	Earnest Money For Property	Date & Time of E-Auction	Date of Bid Sub-mission	E-Auction Place of Tender Submission	Contact Person and property visit date
A/c No.: L9001060130985166 & L9001060839206474 **Nagar Dairy (Borrower),** Smt.Jayvati Bipti (Co-Borrower), Man Singh Nagar (Co-Borrower), Manoj Kumar (Co-Borrower), Smt.Jayvati Bipti (Co-Borrower)	15-Oct-24 Rs. 1867912/- Rs. Eighteen Lac Sixty-Seven Thousand Nine Hundred Twelve Only **As on 10-Oct-24** & 14-Nov-24 Rs. 516675/- Rs. Five Lac Sixteen Thousand Six Hundred Seventy-Five Only **As on 12-Nov-24**	18-Nov-25	Property Situated At- Khasra No 2627-2, Gad Mukteshwar Pargana, Bangar Ward No 11 Situated In Mohalla Adarsh Nagar, Hapur, Dist- Ghaziabad, Uttar Pradesh. **Admeasuring 180 Sq.Yds**	Rs. 2410000/- Rs. Twenty-Four Lac Ten Thousand Only.	Rs. 241000/- Rs. Two Lac Forty-One Thousand Only.	25-Mar-26 2.00 PM to 4.00 PM with unlimited extension of 5 minutes	On or Before 23-Mar-26	Au Small Finance Bank Ltd., Branch Address - No C3/67A, Yamuna Vihar, New Delhi - 110053	Amit Lohiya- 7340011760 / 9773358234- auctions@aubank.in visit date : 18-Mar-26
A/c No.: L9001060128378698 **Siddhi Overseas (Borrower),** Manish Pandey (Co-Borrower), Ronak Pandey (Co-Borrower), Suraj Pandey (Co-Borrower)	13-Mar-24 Rs. 1061532/- Rs. Ten Lac Sixty-One Thousand Five Hundred Thirty-Two Only **As on 11-Mar-24**	05-Jun-25	PROPERTY SITUATED AT- PATTA NO- 134, WARD NO- 16, Mohalla Mataji Bas, Near Ramdwara,VILL- RAJALDESAR, DIST- CHURU, RAJASTHAN **Admeasuring 114.35 Sq.Mtr.**	Rs. 800000/- Rs. Eight Lac Only.	Rs. 80000/- Rs. Eighty Thousand Only.	25-Mar-26 2.00 PM to 4.00 PM with unlimited extension of 5 minutes	On or Before 23-Mar-26	Au Small Finance Bank Ltd., Branch Address : - 1St Floor Near Natraj Hotel, Purani Sadak,Dist - Churu, Rajasthan - 331001	Amit Vyas- 9116190722 / 9773358234- auctions@aubank.in visit date : 18-Mar-26

The terms and conditions of e-auction sale:-

(1.) The E-Auction sale of Secured Asset is on "as is where is" , "as is what is" , "whatever there is" and "no recourse" basis for and on behalf of the Secured Creditor viz. AUSFB and there is no known encumbrance which exists on the said property. **(2.)** For participating in online e-auction sale, Bid document, copies of PAN Card, Board Resolution in case of Company and photo ID, address proof are required to be submitted along with EMD, which is payable by way of **RTGS/NEFT/DD in the name of MSME AUCTION POOL ACCOUNT OF AU Small Finance Bank Limited, Current account No.1921201121711599** AU SMALL FINANCE BANK LIMITED Fifth and Sixth Floor Sunny Big Junction STC Khasra No. 64 to 67 ,Gram Sukhaipura New Atish Market Jaipur 302020, **IFSC Code: AUBL0002011,** Once an Online Bid is submitted, same cannot be withdrawn. Further any EMD submitted by bidder will be required to send the **UTR/Ref no/DD No of the RTGS/NEFT/DD** with a copy of cancelled cheque on the following **email IDs i.e. auctions@aubank.in (3.)** All Interested participants / bidders are requested to visit the **website https://sarfaesi.auctiontiger.net & https://www.aubank.in/bank-auction** for further details including Terms & Conditions, to take part in e-auction sale proceeding and are also advised to contact **e-mail of auctions@aubank.in**

Please Note: - This is also a 30 days notice Under Rule 8(6) read with Rule 9(1) to the Borrowers/Co Borrowers/Mortgagors of the above said loan account about sale through tender / inter se bidding on the above-mentioned date. The property will be sold, if their outstanding dues are not repaid in full by the borrower in the given notice period.

Place : Delhi **Date : 16-02-2026**

Authorised Officer AU Small Finance Bank Limited

Continued from previous page.....

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR CAPITAL ADVISORS PRIVATE LIMITED **Address:** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Email ID:** aacord.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid/ Ms. Maitri Thakkar **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	**KFIN TECHNOLOGIES LIMITED** **Address:** Selenium Tower- B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad-500 032, Telangana, India. **Telephone:** +91 40 6716 2222 **E-mail:** accord.ipo@kfintech.com; **Website:** www.kfintech.com **Investor Grievance ID:** einward.ris@kfintech.com **Contact Person:** Mr. M Murali Krishna **SEBI Registration:** INR000000221 **CIN:** L72400MH2017PLC444072	**ACCORD TRANSFORMER & SWITCHGEAR LIMITED** Contact Person: Ms. Tulsi Sharma Company Secretary & Compliance Officer **Registered office:** Unit No. 724, Seventh Floor, Eros Corporate Park, K Block, Sector2, IMT Manesar, Gurgaon, Manesar, Haryana, India, 122052 **Telephone:** +91 85274 22944; **E-mail:** compliance@atsgroup.in **Website:** https://atsgroup.in/ **CIN:** U31500HR2014PLC052544 Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at https://atsgroup.in/ , the website of the BRLM to the issue at: www.gyrcapitaladvisors.com, the website of BSE SME at https://www.bsesme.com/PublicIssues/RHP.aspx, respectively.

AVAILABILITY OF ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, BRLM and BSE athttps://atsgroup.in/, , www.gyrcapitaladvisors.com and https://www.bsesme.com/PublicIssues/RHP.aspx.

SYNDICATE MEMBER: GYR Capital Advisors Private Limited

SUB-SYNDICATE MEMBER: Intellect Stock Broking Limited

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application form can be obtained from the Registered Office of the Company: Unit No.724, Seventh Floor, Eros Corporate Park, K Block, Sector-2, IMT Manesar, Gurgaon Manesar, Haryana, India-122052; Telephone: +91- 8527422944; BRLM: GYR Capital Advisors Private Limited, Telephone: +91 87775 64648 and the Syndicate Member: GYR Capital Advisors Private Limited, Telephone: +91 87775 64648 and the Sub Syndicate Member: Intellect Stock Broking Limited, Telephone: 9831805555 and the Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the website of BSE SME and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

Application Supported by Blocked Amount (ASBA): All Applicants (other than Applicants using the UPI mechanism) shall mandatorily participate in the issue only through the ASBA process. ASBA Applicants (other than Applicants using the UPI mechanism) must provide bank account details and authorization to block funds in the relevant space provided in the Application Form and the Application Forms that do not contain such details are liable to be rejected.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK: Axis Bank Limited

SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, ACCORD TRANSFORMER & SWITCHGEAR LIMITED
Sd/-
Tulsi Sharma
Company Secretary & Compliance Officer

Place: Gurgaon , India
Date: February 16, 2026

Disclaimer: ACCORD TRANSFORMER & SWITCHGEAR LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP dated February 16, 2026 with the Registrar of Companies, Delhi and Haryana and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at https://atsgroup.in/, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of BSE SME at https://www.bsesme.com/PublicIssues/RHP.aspx, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 25 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

KCL INFRA PROJECTS LIMITED

Corporate Identification Number: L45201MH1995PLC167630
Registered Office: B-3, 204, Saket Complex, Thane (West) - 400601, Maharashtra, India; **Contact Details:** +91-9425052211/+91-9301300600;
Email-ID: kclindia@yahoo.co.in, info@kclinfra.com, cs@kclinfra.com; **Website:** www.kclinfra.com;.

EXTRACT OF THE STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED DECEMBER 31, 2025

(Rs.in Lacs)

Sl. No.	PARTICULARS	QUARTER ENDED			NINE MONTHS ENDED		YEAR ENDED
		31.12.2025	30.09.2025	31.12.2024	31.12.2025	31.12.2024	31.03.2025
		UNAUDITED	UNAUDITED	UNAUDITED	UNAUDITED	UNAUDITED	AUDITED
1	Total Income form Operations (Net)	1416.88	137.43	246.23	1701.55	530.90	1533.22
2	Net Profit / (Loss) for the period before tax and Exceptional items	149.04	(44.97)	37.85	195.05	72.67	73.79
3	Net Profit / (Loss) for the period before tax and after Exceptional items	149.04	(44.97)	37.85	195.05	72.67	73.79
4	Net Profit for the period after Tax (after Extraordinary Items)	110.29	(33.25)	24.81	144.34	50.87	52.07
5	Total Comprehensive Income for the period						
6	Paid Up Equity Share Capital	3378.24	3378.24	3378.24	3378.24	3378.24	3378.24
7	Reserves(Excluding Revaluation Reserves as at balance sheet date						0.00
8	Earning per Share-Basic(after extraordinary items) (of Rs. 2/- each)	0.07	(0.02)	0.02	0.09	0.03	0.03
9	Earning per Share-Diluted(after extraordinary items) (of Rs. 2/- each)	0.07	(0.02)	0.02	0.09	0.03	0.03

Note:
1. The above Unaudited Financial Results for the quarter ended December 31, 2025 were reviewed by the Audit Committee at its meeting held on 14 Feb, 2025 and approved by the Board of Directors at the meeting held on that date.The statutory Auditors of the Company have carried out audit of these results in terms of Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.
2. The results of comparative previous period have been prepared in accordance with recognition and measurement priciples laid down in of of the (Ind AS) 34 on Interim Finanicial Reporting prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India.
3. The figures of the previous period/year have been re-grouped and re-arranged wherever necessary to correspond with current period's classification/ disclosure.

By order of the Board
For and behalf of KCL Infra Projects Limited
Sd/-
Mohan Jhawar
Managing Director.
DIN:00495473

Place:- Thane
Date:- 14.02.2026

HILTON METAL FORGING LIMITED

FORGING AS YOU LIKE ...

Regd Office: 303, Tanishka Building, Akurli Road, Kandivali – East, Mumbai – 400101

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED AS ON 31ST DECEMBER 2025

(₹ in Lacs)

Sl No.	Particulars	Quarter Ended 31/12/2025	Year to Date 31/12/2025	Year Ended 31/03/2025
1.	Total Income from Operations (Net)	7017.47	18062.05	16822.35
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items	137.25	317.41	609.77
3.	Net Profit / (Loss) for the period before tax after Exceptional and/or Extraordinary items	137.25	317.41	609.77
4.	Net Profit / (Loss) for the Period After Tax (After exceptional Extraordinary Items)	141.61	330.55	617.63
5.	Total Comprehensive Income for the period (comprising Profit /(Loss) for the period (after tax) & other comprehensive income (after Tax)	141.61	330.55	617.63
6.	Equity Share Capital	2340.00	2340.00	2340.00
7.	Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of Previous Year)	9145.87	9145.87	9219.63
8.	Earning Per Share (of Rs.10/- each for continuing and discontinuing operations			
	Basic	0.61	1.41	2.78
	Diluted	0.61	1.41	2.78

Note : The above is an extract of the detailed format of Quarter Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the Quarter Financial Results are available on the Stock Exchange website and Company's Website: www.hiltonmetal.com

For **HILTON METAL FORGING LIMITED**
Sd/-
Yuvraj Hiralal Malhotra
Chairman and Managing Director
DIN: 00225156

Date: 14.02.2026
Place: Mumbai

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda, SV Road Andheri (West) Branch: Khajina Mahal, 189, S V Road, Andheri (W), Mumbai - 400058 India. **Tel:** 91-022 35616178 / 35406640
E-mail: andher@bankofbaroda.com

POSSESSION NOTICE (For Immovable Property/ies)

Whereas, The undersigned being the Authorised Officer of the **Bank of Baroda, S V Road Andheri West Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in exercise of the power conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a **Demand notice dated 13.06.2024,** calling upon the Borrower **Mr. Sahil Fathe Mohammed and Mrs. Roashan Jahan Phateh Mohammed to repay the amount mentioned in the notice being Rs. 18,87,831/- (Rupees Eighteen Lakhs Eighty Seven Thousand Eight Hundred and Thirty One Only) as on 12.06.2024 and inclusive of interest up to 12.06.2024 plus unapplied interest from 13.06.2024** and other charges thereon with monthly rests and all incidental expenses, cost, charges and expenses incurred by the bank till repayment by you within a period of 60 days from the date of said notice.

The **Borrower/Mortgagor/Guarantor** having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **13th of the February, 2026.**

The Borrower/Mortgagor/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, **S V Road Andheri West Branch** for an amount of **Rs. 18,87,831/- (Rupees Eighteen Lakhs Eighty Seven Thousand Eight Hundred and Thirty One Only) as on 12.06.2024** and interest, other charges thereon.

The borrower's attention is invited to provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Secured Assets

All that part and parcel of the property consisting of Flat No. 305, on 3rd floor of building / Wing 'G' in project known as Aghav Residency, New Survey No. 66/2/B, Old Survey No. 81/2/B at village Atgaon Taluka Shahapur, Thane City Thane, District Thane, State - Maharashtra. Country-India, Pin Code 421601.

Sd/-
Authorised Officer
Bank of Baroda

Date: 13-02-2026
Place: Atgaon

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR JRA INFRASTRUCTURE LIMITED

OPERATING IN CONSTRUCTION INDUSTRY OF BRIDGES, ROADS AND PUBLIC FACILITY/UTILITY PROJECTS

(Under sub – regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**JRA Infrastructure Limited** CIN : U45201GJ2007PLC051343 PAN : AABCJ8888M
2.	Address of the registered office	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Ashok Villa, Opp. Old Adarsh School, Deesa (N.G.), Deesa, Gujarat, India - 385535
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover as per audited accounts as on 31.03.2025 is Rs 6052 lacs. Quantity details are not applicable
7.	Number of employees/ workmen	As per Information Memorandum
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be sought by emailing at cirp.jrainfra@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
10.	Last date for receipt of expression of interest	4th March 2026
11.	Date of issue of provisional list of prospective resolution applicants	14th March 2026
12.	Last date for submission of objections to provisional list	19th March 2026
13.	Date of issue of final list of prospective resolution applicants	29th March 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	3rd April 2026
15.	Last date for submission of resolution plans	3rd May 2026
16.	Process email id to submit Expression of Interest	cirp.jrainfra@gmail.com
17.	Details of the corporate debtor's registration status as MSME	GJ04C0000214

Date: 17.02.2026
Place: Mumbai

Rajendra Devidas Puranik
Interim Resolution Professional
of M/s JRA Infrastructure Limited (Under CIRP)
IBBI Registration No. IBBI/IPA-001/IP-P 02029/2020-2021/13149
AFA: AA1/13149/02/311226/108624 valid up to 31.12.2026
Address registered with IBBI: C601 Dindoshi Onkar CHS LTD Shivdham Complex, Off Gen Ak Vaidya Marg, Opp Fire Brigade Malad East, Mumbai Suburban, Maharashtra,400 097

SEED CELL Boosts Local Entrepreneurship with Two New Cafeterias at Topakhani

SONU TAMANG
GANGTOK, FEB 16:

In a significant boost to local entrepreneurship, SEED CELL, under the guidance of Chief Patron and Chief Minister Prem Singh Tamang, has completed the construction of two cafeterias within 2-month for beneficiaries; Samjana Tamang from Khamdong-Singtam and Lhamu Sherpa from Martam-Runtek. These initiatives align with the state's flagship 'One Family One Entrepreneur' scheme, promoting self-employment and economic self-reliance.

The inauguration of two new cafeterias at Topakhani, Singtam, took place on February 15, 2026, graced by MLA Sonam Tshering Venchungpa.

In his address, the MLA urged Sikkim's youth to embrace entrepreneurship over waiting for government jobs. "Entrepreneurship offers greater income potential and the freedom to pursue your dreams," he emphasized.

Venchungpa further appealed to SEED CELL to launch more such ventures, encouraging tourists to dine within Sikkim rather than at popular stops like Botay Bheer and Melli Bazaar.

"This will grow our state economy while directly benefiting our people," he added, highlighting the role of local businesses in tourism development.

As informed, local Panchayats will soon construct toilets at these sites, ensuring complete facilities for sustainability.

SKM Students' Wing Holds Monthly Meet in Gangtok, Reviews Student Welfare Initiatives

SUMMIT REPORT
GANGTOK, FEB 16: The Students' Wing of the Sikkim Krantikari Morcha (SKM) held its monthly meeting on Monday at the party headquarters in Gangtok, chaired by its president, Tshering Wangchuk Lepcha, and attended by the wing's executive members. According to an SKM press release, the meeting included detailed discussions on a range of issues related to students and their welfare across

the state.

During the session, members unanimously congratulated Chief Minister Prem Singh Tamang and the party leadership on the successful observance of SKM's 14th Foundation Day. The wing also placed on record its appreciation for the student volunteers whose efforts contributed to the organisation and smooth conduct of the event.

The release further noted that members discussed plans to organise a meet-and-greet programme with elected Students' Representative Council (SRC) members from government colleges in Sikkim, with the objective of strengthening coordination and student representation. Preparations and participation for the upcoming Sikkim Art and Literature Festival were also reviewed.

In addition, the meeting deliberated on holding a friendly football match between the Students' Wing and the Youth Wing to promote camaraderie, unity and fitness. Gangtok District Youth In-Charge Phurba D. Tamang was present during this discussion.

Following the meeting, members renewed their CEC membership, reaffirming their commitment to the organisation. The meeting concluded with participants reiterating the Students' Wing's focus on advancing student interests while supporting the party's vision and initiatives for the state.

Chhattisgarh journalists meet Sikkim Governor under PIB exposure visit

SUMMIT REPORT
GANGTOK, 16 FEB:

A 12-member delegation of journalists from Chhattisgarh met the Governor Om Prakash Mathur here at Lok Bhavan today. The visit of the media persons to Sikkim was organised by the Press Information Bureau, Raipur, Government of India.

A Lok Bhavan press release stated that the objective of the visit is to gain first-hand exposure to flagship projects sponsored by the Government of India, infrastructure development initiatives, and strategically significant development works.

While interacting with visiting journalists, the Governor commended the role of such media exchange programmes by the Press Information Bureau in promoting mutual understanding and facilitating the sharing of development initiatives and best practices between regions.

The Governor mentioned Sikkim as a completely organic, green state, plastic free, pollution free, and disciplined traffic state. He said that the people here are very polite, hardworking, friendly. He further mentioned about the history of Nathula Pass and other battlefield namely, Chola Pass and Dokan La. He briefed about the 1967 India-China war and pivotal role played by the Lt Gen. Sagat Singh.

The Governor also highlighted the state's environmental initiatives, focusing on sustainable development, conservation, and community participation.

The journalists raised their queries on road and air connectivity, marketing strategy for organic products, and tourism infrastructure. In response, the Governor said that both the central and state governments are working collaboratively to further strengthen these sectors.

During their visit, the media team also toured the Old Lok Bhavan and learned about the transition from British Political Officer's office in the pre independence to Raj Bhavan, and now Lok Bhavan witnessing the journey of Indian democracy.

Minister Raju Basnet Flags Off Namcheybong Intra Constituency Marathon at Chengay Senti

PAKYONG, FEB 15 (IPR): Minister for Education, Sports and Youth Affairs, Law and Parliamentary Affairs, and Namcheybong MLA Raju Basnet on Saturday flagged off the Intra-Constituency Marathon of the Namcheybong Constituency at Chengay Senti, Pakyong, held under the theme "Run Together for a Drug-Free Sikkim."

The 10-kilometre run was organised by youth from Senti, Chengay, Upper Aho Yangtam and Kadamtam to promote awareness on building a drug-free state while encouraging healthy and active living among the public.

Addressing the gathering, Basnet highlighted the importance of sports, youth engagement and community participation in tackling substance abuse, noting that sustained collective action can help shape a healthier and more responsible society. He also appreciated the organising committee for creating a platform that blends fitness with social responsibility and public awareness.

The programme was attended by Panchayat members, OSD to the MLA Hari Rizal, OSD (Skill Development) Bimal Neopaney, SHO Pakyong Pradeep Chettri, members of the organising committee and participants. The event concluded with a prize distribution ceremony recognising all participants for their involvement.

Sikkim eMarket Website Launched to Boost Digital Commerce and Support Local Entrepreneurs

BIKASH CHETTRI
GANGTOK, FEB 16:

The official website of Sikkim eMarket was launched on Saturday at a formal programme in Gangtok, marking a significant step towards strengthening digital commerce in the state.

The website was ceremonially unveiled by Tshering Wangchuk Lepcha, Additional Political Secretary to the Chief Minister, who attended as the chief guest. Tshering Gyatso Lepcha, widely known as the "Millet Man of Sikkim," was present as the guest of honour.

A presentation outlining the platform's features and benefits was delivered by Sheetal Rana, Marketing Head, and Mona Gurung, Coordinator, Sikkim eMarket. Executive Director Bhupal Gurung also attended the event, along with entrepreneurs from various sectors who expressed interest in joining the platform.

In his address, the chief guest welcomed the initiative, describing it as creative and forward-looking, and urged local entrepreneurs to take advantage of the platform. He also appreciated the efforts of the Sikkim eMarket team and assured continued support.

Sikkim eMarket is positioned as a dedicated digital marketplace to promote Sikkim's indigenous products in national and international markets. The platform offers zero commission on sales, free product listings, simplified onboarding, and training support, with the aim of enabling artisans and small businesses while contributing to the state's economic growth and digital transformation.

Sikkim Mahananda Express Flagged Off From Sevoke, Linking Alipurduar to Delhi Directly

DEEPMILAN PRADHAN
MIRIK, FEB 16:

The Darjeeling Hills, Terai and Dooars marked a significant milestone on February 16 with the launch of the first long-distance train, the "Sikkim Mahananda Express," from Sevoke railway station. The service establishes direct rail connectivity between Alipurduar and Delhi, expanding long-distance travel options for the region.

The new train is expected to benefit residents across Sevoke and adjoining areas including Kalijhora, Lohapul, Latpanchar, Sitong, Rambi, Teesta, Lopchu, Peshok, the Teesta Valley, Kalimpong, the Dooars and Sikkim, by improving access to the national capital and enhancing overall mobility.

Darjeeling MP Raju Bista said the Sevoke belt is emerging as a key centre for development, citing multiple infrastructure initiatives underway. He noted that construction of the elevated highway corridor from Balasan to Sevoke is progressing, with roughly half of the work currently in progress. He added that work on a new bridge connecting Sevoke and Ellenbari-planned as an alternative to the Coronation Bridge is expected to begin soon, and that the Siliguri Ring Road alignment will pass through Sevoke. He also stated that the Sevoke-Rangpo rail line is targeted to become fully operational by December 2027.

According to Bista, these projects are intended to strengthen connectivity and support economic growth across the region. He expressed gratitude to Prime Minister Narendra Modi, Railway Minister Ashwini Vaishnav and the North-East Frontier Railway for the launch of the new service, and acknowledged local residents for consistently raising the demand. He said the combined impact of improved rail and road infrastructure is expected to open new opportunities for economic development.

Sikkim to Enforce One Month Animal Slaughter Ban from Wednesday

SUMMIT REPORT
GANGTOK, FEBRUARY 16: The annual ban on animal slaughter and fish imports in Sikkim, imposed to honor significant Buddhist holy events, will last 55 days in 2026–27, officials said on Sunday.

The government announced that the primary phase of the restriction will come into force from February 18 and continue until March 18this year, followed by additional ban periods that will be implemented on specific dates across the year in accordance with the Tibetan lunar calendar. The restrictions fall in Dawa Dhangpo, the first and most sacred month in the Tibetan lunar calendar, marking a spiritually important time for Buddhists. The directive was issued by the Ecclesiastical Affairs Department and mandates a comprehensive ban on the slaughter of poultry, livestock, and fish throughout Sikkim, as part of measures linked to religious observances.

The official notification states that a complete prohibition on the slaughter of animals will be strictly enforced across Sikkim during the specified period, and all meat shops and stalls will be required to remain closed for the entire duration of the ban. However, it is informed that the meat imports will be allowed in exceptional cases such as weddings, social functions, and feeding zoo animals, subject to prior written approval from the Ecclesiastical Department.The notification further cautions that any individual or establishment found engaging in the slaughter of animals or the sale of freshly slaughtered meat during the prohibited period will face a penalty of Rs 1,000 for violating the directive.

Ringhim Marks Completion of SAGY Works under JJM on Jal Arpan Diwas

SUMMIT REPORT
MANGAN, FEB 16:

Jal Arpan Diwas under the Jal Jeevan Mission (JJM) was celebrated at Ringhim VAC in Mangan on Sunday to mark the completion of works taken up under the Saansad Adarsh Gram Yojana (SAGY) in 12–Ringhim Nampatam Gram Panchayat Unit (GPU).

Member of Parliament (Lok Sabha) Dr. Indra Hang Subba attended the programme as chief guest. The event was also attended by Chairman, Sikkim Welfare Commission, Nim Tshering Lepcha, District Collector Mangan, Anant Jain, OSD Lachen–Mangan, Tshering Wangyal Bhutia, Panchayat President, Zilla and Ward Panchayat Members of Ringhim Nampatam GPU, Additional Secretary-cum-DPO MDZP, Karma Thendup Bhutia, ADC (Development) Mangan, Dr. Sonam Rinchen Lepcha, DE, RDD, Saroj Adhikari, officers from line departments and members of the public.

Addressing the gathering, Dr. Subba congratulated the GPU and stakeholders on the completion of the JJM works and highlighted the challenges of ensuring water access in hilly regions where sources are often located far from settlements. He stressed the need for policies aligned with Himalayan conditions and said issues related to road connectivity and infrastructure continue to be raised at

...turn Pg5